

has informed that UPSC is already facing problems in conducting the examinations in some of the languages included in the Eighth Schedule and they have constituted a High Level Standing committee to examine the modalities for implementing the recommendations of the Parliamentary Resolution in a manner consistent with the high standards of UPSC, for the existing languages in the Eighth Schedule. In view of this, it has been decided to await the report of the High Level Standing Committee and Government's decision to be taken thereon after which a fresh assessment of the demands of inclusion of more languages will be made and a decision on Dr. Sitakant Mohapatra Committee's Report taken.

(c) As reported by Ministry of Culture, Sahitya Akademi has been regularly giving Sahitya Akademi Awards in Rajasthani and has so far awarded 40 distinguished writers for their work in Rajasthani language since 1990.

#### **Sale-purchase of land in international border areas**

†4427. SHRI ASHKALI TAK : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the length of international boundary of India;
- (b) whether Government keeps an eye on sale-purchase of land by the persons of dubious citizenship or dubious background in international border areas with a security point of view; and
- (c) if so, the details of the transaction during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) India has 15,106.7 Km of land border and a coastline of 7,516.6 Km including island territories.

(b) and (c) Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under entry No. 18 of the State List (List-II) of the Seventh Schedule to the Constitution. No such centralized data is maintained in Ministry of Home Affairs.

#### **Assent to Maharashtra Municipal Corporations, Municipal Councils and MRTP (AMD.) Bill, 2010**

4428. SHRI AVINASH PANDE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received the additional information sought from the State legislature of Maharashtra regarding Maharashtra Municipal Corporations,

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† Original notice of the question was received in Hindi.

Municipal Councils and the Maharashtra Regional and Town Planning (Amendment) Bill, 2010 which has been reserved for the assent of the President of India under article 254(2) of the Constitution;

- (b) if so, the details thereof;
- (c) what is the current status of the bill; and
- (d) in how much time does Government expect to complete the entire procedure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (d) The Maharashtra Municipal Corporation, Municipal Council and Maharashtra Regional and Town Planning (Amendment) Bill, 2010 as passed by the State Legislature and reserved by the Governor of Maharashtra for the consideration and assent of the President under article 200 read with article 254(2) of the Constitution has since been assented to by the President on 22.2.2012 and same has been conveyed to the Secretary to the Governor, Maharashtra on 28.2.2012.

**Assent to Maharashtra Cooperative Societies (Second Amendment) Bill, 2010**

4429. SHRI AVINASH PANDE : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry has received comments sought from the Ministry of Finance, Ministry of Agriculture and Ministry of Law and Justice regarding Maharashtra Cooperative Societies (Second Amendment) Bill, 2010 reserved for the assent of the President of India under article 254(2) of the Constitution;
- (b) if so, the details thereof;
- (c) what is the current status of the bill; and
- (d) in how much time does Government expect to complete the entire procedure?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) to (c) The replies of the Ministry of Law and Justice, Ministry of Finance and the Ministry of Agriculture on the Maharashtra Cooperative Societies (Second Amendment) Bill, 2010 have been received on 5.10.2011, 28.12.2011 and 9.4.2012 respectively. The Ministry of Agriculture and Department of Financial Services have made certain observations on some of the provisions of the Bill. These observations have been forwarded to the State Government for comments on 11.5.2012.